

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petitions for Special Leave to Appeal (C) No(s). 15924-15925/2022

(Arising out of impugned judgment and order dated 06-05-2022 in SA No. 283/2022 19-05-2022 in SA No. 283/2022 passed by the High Court of Judicature at Allahabad)

SARITA GUPTA @ SAVITA GUPTA & ORS.

Petitioner(s)

VERSUS

SHANTI DEVI (DEAD) THR. LRS. & ORS.

Respondent(s)

(IA No. 51776/2023 - EXEMPTION FROM FILING O.T.  
IA No. 133918/2022 - EXEMPTION FROM FILING O.T.  
IA No. 51773/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/  
ANNEXURES)

Date : 23-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.  
Mr. Ashok Gurnani, Adv.  
Mr. Rajeev Ranjan, Adv.  
Mrs. Rachna Gupta, AOR

For Respondent(s) Mr. V.K. Shukla, Sr. Adv.  
Mr. D.K. Garg, Adv.  
Mr. Abhishek Garg, Adv.  
Mr. Dhananjay Garg, AOR  
Mr. Ishaan Tiwari, Adv.

UPON hearing the counsel the Court made the following

O R D E R

On prayer of the petitioners counsel, the matters stand  
adjourned by four weeks.

(NITIN TALREJA)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR